

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR SH. S.P.S. LALER

Criminal Appeal No(s). 1343/2021

SUKHVINDER SINGH & ANR.

Appellant(s)

VERSUS

THE STATE OF UTTAR PRADESH & ANR.

Respondent(s)

Date : 13-05-2022 This appeal was called on for hearing today.

For Appellant(s) Mr. Sumit Kumar Sharma, Adv.
Mr. Niraj Sharma, AOR

For Respondent(s) Mr. Ajay Vikram Singh, AOR

UPON hearing the counsel through Video Conference, the Court made the following

O R D E R

Mr. Ajay Vikram Singh, Ld. Counsel has filed memo of appearance only on behalf of respondent No.1. Four weeks time, as last chance is given for filing vakalatnama and counter affidavit.

Learned counsel for appellant shall within a period of two weeks, as a last chance file the fresh particulars of respondent No. 2 and he shall also take fresh steps for the service of notice to him within the same period through the Trial Court the particulars of which shall be furnished by the learned counsel for appellants within the period prescribed above.

List again on 12.8.2022.

S.P.S. LALER
Registrar